

SPECIAL BENCH  
COURT - I

**O-202**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1111(KB)2018  
IA(I.B.C)/330(KB)2024, IA(I.B.C)/142(KB)2024,  
IA(I.B.C)/1321(KB)2023, IA(I.B.C)/716(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS HANUMANTA ENGINEERING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearances (via video conferencing/physically)**

**For Applicant**

**Mr. Shaunak Mitra, Adv.**

**Mr. Namrata Basu, Adv.**

**Ms. Anushka Dhar, Adv.**

**Mr. S. Kumar Nayak, Liquidator**

**For Respondent nos. 1 & 2 in IA 142/2024**

**Mr. Mainak Bose, Adv.**

**Mr. Rishabh Karnani, Adv.**

**Mr. P. Shaw, Adv.**

**ORDER**

1. Ld. Counsel for the parties present.

**IA(I.B.C)/330(KB)2024**

2. Ld. Counsel appearing for applicant seeks one week time to file supplementary affidavit in support of this IA. Time is allowed.

3. Post this matter thereafter on **10.06.2024**.

**IA(I.B.C)/716(KB)2024**

4. This IA has been filed for placing on record progress report at page 18. This IA is accompanied by an affidavit of liquidator at page 16-17. Accordingly, this IA is allowed and disposed of to the extent of taking on record progress report.

IA(I.B.C)/142(KB)2024

5. Reply affidavit has been filed. Rejoinder affidavit be filed within 10 days.
6. Post this matter thereafter on 10.06.2024.

IA(I.B.C)/1321(KB)2023

7. None for the applicant.
8. This IA is adjourned to **10.06.2024**.

**D. ARVIND**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**